

CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW

Original Application No. 221 of 1990 (L)

Versus

Hon'ble Mr. Justice U. C.Srivastava, V.C.

Hon'ble Mr. K. Obayya, Member (A)

(Hon'ble Mr. Justice U.C.Srivastava, V.C.)

By means of this application, the applicant has challenged the charge-sheet ~~as~~ meaning thereby, the disciplinary proceeding is ~~xx~~ still pending. The learned counsel Sri Harihar Saran has stated that charge-sheet has been amended and as such this application as it ~~is~~ has become infructuous and is dismissed. It is open to the applicant to file any other application provided the same is maintainable and to take the pleas which he has taken in this application.

Member (A)

Vice-Chairman

Lucknow Dated: 26.2.1993.

(RKA)